

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

LIBRARY

No. O.A. 350/01767/2018

Date of order: 8.1.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Sri Subrata Ranjan Das,  
 Son of Sri S. Das,  
 Working as Loco Pilot Passenger/Eastern Railway/  
 Sealdah Division,  
 and residing at : 28 Barasat Road,  
 P.O. - Nona-Chandanpukur,  
 Kolkata - 722 001.

Applicant.

Vetus

1. The Union of India  
 Through the General Manager  
 Eastern Railway  
 17, N.S. Road  
 Kolkata - 700 001.

2. The Chief Personnel Officer,  
 Eastern Railway,  
 Fairlie Place  
 Kolkata - 700 001.

3. The Divisional Railway Manager,  
 Eastern Railway, Sealdah Division  
 Sealdah, Kolkata - 700 014.

4. The Senior Divisional Personnel Officer,  
 Eastern Railway, Sealdah Division,  
 Sealdah,  
 Kolkata - 700 014.

5. The Senior Divisional Finance Manager,  
 Eastern Railway, Sealdah Division,  
 Kolkata - 700 014.

... Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

O R D E R (Oral)

Ms. Bidisha Banerjee, Judicial Member:

This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

(a) To issue direction upon the respondents to consider the representation, dtd., 24.7.2017 for a promotional increment according to R.B. circular No. 95/2013 forthwith.

(b) To issue further direction upon the respondents to give increment w.e.f. 12.12.2017 where junior has got promotion and according to R.B. circular No. 95/2013 and Rule 1313 the applicant prayer for promotional increment may be considered forthwith.

(c) Any other order or further order or orders as deemed fit and proper according to circumstances of the case.

(d) "To produce connected departmental record at the time of hearing."

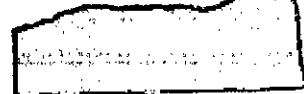
2. None appears for the respondents despite notice. Affidavit of service is taken on record.

3. Ld. Counsel for the applicant submits that he shall be satisfied if a direction is given upon the Chief Personnel Officer i.e. respondent No. 2 to dispose of his representation dated 24.7.2018 in accordance with law.

4. Since no fruitful purpose will be served by calling for a reply in the matter unless the representation is duly considered by the officers of the respondents, it is felt that for the ends of justice, the O.A. can be disposed and it is accordingly disposed of with a direction upon the Chief Personnel Officer, being respondent No. 2 or any other competent authority to look into the grievance of the applicant, as highlighted in the representation, in the light of the rule cited therein and to pass appropriate reasoned and speaking order within eight weeks from the date of receipt of a copy of this order.

5. In the event, the authorities find that the applicant is entitled to the benefits as he had prayed for, they shall extend the benefits in the light of the orders cited within a further period of four weeks and pass appropriate orders to that effect.

6. It is made clear that I have not gone into the merits of the matter and therefore all points are kept open for the concerned respondent authorities to consider.
7. Accordingly with these directions, the O.A. stands disposed of. No costs.



(Bidisha Banerjee)  
Judicial Member

SP

